

[चौधरी राम सेवक]

- (2) रबड़ बोर्ड के वर्ष 1968-60 के क्रियाकलापों सम्बन्धी वार्षिक प्रति-वेदन की एक प्रति। [Placed in Library. See No. LT-4512/70].
- (3) आयात तथा निर्यात (नियंत्रण) अधिनियम, 1947 की धारा 3 के अन्तर्गत निर्यात (नियंत्रण) नौवां संशोधन आदेश, 1970 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति, जो दिनांक 19 सितम्बर, 1970 के भारत के राजपत्र में अधिसूचना संख्या एस० ओ० 3124 में प्रकाशित हुआ था। [Placed in Library. See No. LT-4513/70].

who have voted twice of the Bill four belonged to the Old Congress and only one of the New Congress."

This is how they have published it. There are so many representatives of the press here and you have allowed them here so that they could reproduce the exact proceedings of the House. Yet, sometimes even when you want something to be expunged, even that is published. We are the aggrieved party. This has been done only to malign us. This has been circulated in order to injure us.

I will cite one more instance. Page 4 of the *Indian Express* of the same date says :

"Desai's son figures in exchange racket."

These are given in banner headlines. This is a pincer attack on the Chairman of the Party, as well as the party, the morality of the party, by people who want to malign our party. Why should the name of Kantilal Desai be used on the floor of the House as one connected with gold smuggling? What was its relevance? Is it the proper form? I would submit that it is a contempt of the House. This matter should be referred to the Privileges Committee where the persons concerned will have sufficient opportunity to justify their conduct.

MR. SPEAKER : The hon. Member mentioned it to me and he has now raised it in the House. I have examined it. When the hon. Member Randhir Singh, made a statement in the House, at that time the Report of the Rules Committee was also before the House. During the discussion there was a counter report by Shri Kamalayan Bajaj. The point to be examined is whether the hon. Member has been wrongly reported or rightly reported. There is verbatim reporting here. The Rules Committee report was also there. But the paper reports what Members from the both sides say.

As for the intention of doing so just be overemphasize one side and under-emphasize the other side, that is something which, of course, depends on paper to

12.41 hrs.

## RE. : QUESTION OF PRIVILEGE

SHRI P. G. SEN (Purnea) : Sir, we are grieved to learn the floor of this House is being used against us. We are being maligned from within and outside. On the 26th November, when then the Rules Committee Report about double-voting was before the House Shri Randhir Singh state :

"उस में पांच का जिक्र क्यों नहीं किया गया, एक का जिक्र किस लिये किया गया, इस लिए कि एक रूलिंग पार्टी का है और बाकी उधर के हैं..."

Then Shri Kachwai said : "पांचो उधर के हैं ।"

इस पर श्री कमल नयन बत्राज बोले :

"अगर चार हमारे हैं तो हमारे ऊपर एम्बेसरी कराइये ।"

The *Indian Express* on 27th November, says :

"Mr. Randhir Singh (Congress—R) pointed out that of the five members

paper. It is sometimes visible and Members have raised this question.

In this particular case that came before me, as the practice and convention goes, I sent this to the paper and I am informed by the secretary that the paper has already expressed its regrets.

SHRI P. G. SEN : That is not enough. We have been injured. A calculated injury has been inflicted upon us.

MR. SPEAKER : The question for me to consider is whether something said in the House has been reported wrongly. If it is reported as it is, I cannot go into the matter of overemphasis on this side or that. But in spite of that the paper has sent its regrets. I hope, this matter stands closed.

SHRI P. G. SEN : It concerns the prestige of the House. Why are they doing it ?

MR. SPEAKER : We cannot control them.

SHRI P. G. SEN : They inflicted a calculated injury on us.

MR. SPEAKER : The papers are run by their managements

SHRI P. G. SEN : Their representative is here. You have allowed him here.

MR. SPEAKER : I do not allowed them on conditions that they will do this or not do that.

SHRI P. G. SEN : But you will allow them to report falsely ?

SHRI RANDHIR SINGH (Rohtak) : If any injury is caused to them, they should be sent to the hospital.

MR. SPEAKER : It is all due to you. Do not add oil to it. This matter should be dropped.

As for the other matter about Shri Kanti's case, I think, it should not be referred to here. That is already before me and I am dealing with it.

SHRI P. C. SEN : A calculated injury has been inflicted upon us and on the House. Whatever is happening here, the proceeding are there. They can consult them. They can consult you. They can consult the Secretaries and every thing. There is no secret here in the Lok Sabha. Why has Shri Desa's son's name appeared in the first one and in the second one the double voting issue saying that the Congress (O) had done it ?

MR. SPEAKER : I have been editor of some papers and I have been a working journalist. Very often in spite of our best intentions something slips and all we did was to express our regrets. The paper has expressed regret. What else do you want them to do ? I assure you that there is no question of privilege involved here. That is very clear.

SHRI P. C. SEN : Regret is not enough. They have said that the PTI had circulated them this news.

MR. SPEAKER : In my own view the regret is enough. I have weighed everything.

श्री हुकम चन्द कछवाय (उज्जैन) : अब तो परम्परा बालू हो गई है, उन को हाउस में बुलाया जाये ।

MR. SPEAKER : I think, it is very nice on the part of the paper to have expressed regret. I request hon. Member just to agree to my request to accept it and not to prolong this matter.

As for the other matter, it is, already pending before me. I am doing something in this matter and am keeping Shri Desai informed.